

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-707/ND/2020

**IN THE MATTER OF:**

Ashoka Creations Ltd.

**Vs.**

Lykos India Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

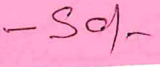
**PRESENT:**

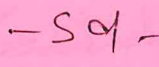
For the Applicant : Mr. Jishnu Saha, Sr. Advocate; Mr. Ishaan Saha,  
Advocate; Mr. Tanish Ganeriwala, Advocate, Mr.  
Devangshu Chauhan, Advocate

For the Respondent :

**ORDER**

Proxy counsel for Operational Creditor appeared and prayed for time to file his Vakalatnama. Time prayed for is granted and counsel is directed to file his Vakalatnama within one week. Counsel also prayed for fixing a date for arguments after 20.10.2022, therefore, post this matter for arguments on **21.10.2022.**

  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

  
**(P.S.N. PRASAD)**  
**MEMBER (J)**